

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).7088-7089/2012

(Arising out of impugned final judgment and order dated 27/07/2012 in MP No. 1/2009 27/07/2012 in CRLOP No. 24182/2009 27/07/2012 in CRLOP No. 26663/2007 passed by the High Court Of Madras)

R.ELAVAZHAGAN @ BABU

Petitioner(s)

VERSUS

PANKAJAM VILWANATHAN & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T. and seeking permission to file additional documents) (For Final Disposal)

Date : 25/01/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH  
HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Mr. G. Sivabalamurugan,Adv.  
Ms. Vandana,Adv.  
Mr. L.K. Pandey,Adv.

For Respondent(s) Mr. M. Yogesh Kanna,Adv.  
Ms. Nithya,Adv.

Mr. P.V. Yogeswaran,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel appearing for the petitioner seeks some time to get instructions in this matter.

List on 31.01.2017 to enable him to do the needful.

(NARENDRA PRASAD)  
COURT MASTER

(RENU DIWAN)  
ASSISTANT REGISTRAR